

**CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH
LUCKNOW**

ORIGINAL APPLICATION NO: 07 OF 2006

THIS THE 9TH DAY OF JANUARY 2006

**HON'BLE SHRI A.K. BHATNAGAR, MEMBER (J)
HON'BLE SHRI S.P. ARYA MEMBER (A)**

Raj Kumar Chopra aged about 42 years, Son of late Ram Prakash Chopra, presently posted as pgt, Jawahar Navodaya Vidyalaya, Bokaro, Jharkhand.

Applicant.

By Advocate: Shri Y.S. Lothit.

VERSUS

1. Navodaya Vidyalaya Samiti,
A-28, Kailash Colony, New Delhi
Through it's Commissioner.
2. Deputy Director, Navodaya Vidyalaya Samiti,
Lucknow Region, Lucknow.
3. Principal, Jawahar Navodaya Vidyalaya Balla,
Rae Bareli.

Respondents

BY Advocate: Shri Anurag Srivastava for Shri Anil Kumar.

ORDER(ORAL)

BY HON'BLE SHRI A.K. BHATNAGAR MEMBER(J)

Counsel for the respondents states that the O.A. is not maintainable here in this bench.

2. Heard counsel for the parties.
3. The applicant while working as PGT in Jawahar Navodaya Vidyalaya, Balla, Rae Bareli was transferred to Shillong. The same was challenged in this Court. By order-dated 19.03.2004, in O.A. 470/2000, the Competent Authority was directed to dispose of the representation sympathetically. It was provided in the order that regarding salary for the period, the applicant could not join at Shillong shall be dealt with by the respondents in accordance with rules. Counsel for the applicant states that the matter of the

salary for the period has not yet been decided though, the representation to respondent No. 1 has already been moved on 28th October 2004 and reminder has already been sent on 21st April 2005.

4. The applicant no doubt was given the liberty to approach this Tribunal again if his grievance persisted even after this disposal of the O.A. Since the salary has not been paid to the applicant for the period between his transfer from Rae Bareli and his joining at new place Bokaro, he has filed this O.A. The representation has been made to respondent No. 1 and the applicant is posted at Bokaro, this Tribunal has no jurisdiction to adjudicate the O.A. Accordingly, we are of the opinion that the O.A. may be filed before the Principal Bench having the jurisdiction. The second copy of the O.A. may be returned to the applicant for taking such steps, as this advised.

2005-07
S.P. ARYA
MEMBER(A)

W
A.K. BHATNAGR
MEMBER(J)

v.